

tion of the Boards of Directors with regular Chief Managing Directors; and

(c) the action proposed to be taken in this regard?

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA): (a) to (c). Pending appointment of Chairman-cum-Managing Directors on regular basis, the charge of C.M.D. NTC (UP) Ltd., Kanpur, has been entrusted to Director (Pers.) of the same Subsidiary Corporation with effect from 10.2.1988 and that of NTC (MP) Ltd., Indore, to CMD of NTC (DPR) Ltd., with effect from 13.1.1989 as additional charge.

Selection of candidates for the post of CMD, for both the above Subsidiary Corporations, has since been made and offers of appointment have already been issued to the concerned candidates. The persons have yet to join their respective posts.

[*Translation*]

Recommendations of Eradi Commission

*233. SHRI KESHORAO PARDHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Haryana Government has agreed to make raw water available to the second proposed water plant at Haidarpur; Delhi;

(b) if not, the alternative arrangements made by Union Government; and

(c) the recommendations of the Eradi Commission in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MOHSINA KIDWAI): (a)

(b) The matter is still being pursued with Government of Haryana.

(c) The Ravi-Beas Tribunal held that the request of Delhi Administration for additional water beyond 0.2 MAF (Million Acre Feet) was outside its terms of reference.

[*English*]

Bill Prohibiting use of Colour In Food Stuffs

*234. DR. CHANDRA SHEKHAR TRIPATHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have taken a decision to bring forward a Bill prohibiting mixing of any sort of colour in food stuffs; and

(b) if so, when it is likely to be introduced in Parliament?

THE MINISTER OF STATE OF THE MINISTRY HEALTH AND FAMILY WELFARE (SHRI RAFIQUE ALAM): (a) and (b). At present 11 synthetic colours are permitted to be used in specific food items as per provision of Prevention of Food Adulteration Rules, 1955. Out of these, this Ministry on the advice of the experts has decided to ban three synthetic colours, namely, (i) Amaranth (ii) Fast Red E & (iii) Green S

Since provision for prohibiting use of colours exists in the PFA Rules, it is not necessary to bring forward a Bill for this purpose.

[*Translation*]

Preference In Government Service to Men/Women Adopting Family Planning

*235. SHRI RAMDEO RAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: